

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA– HON’BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON’BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 27.05.2024 After Court –I Hearings**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/1064/2024 in Company Petition IB/158/2022
NAME OF THE COMPANY	Mr. Manepalli Seshavatharam
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	Mr. Manepalli Seshavatharam
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/1064/2024

Present: Mr. Dantu Indu Sekhar, Resolution Professional.

This application has been moved for condoning the delay of 36 days in filing the report of the RP u/s 106 of IBC and to take on record of the RP filed u/s 106 of IBC and summoning of the creditors after 14 days and within 28 days from filing this report as per convenience of the creditors. Keeping in view the submissions made in the application, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)